(f) the steps taken by Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI) : (a) Yes, Sir.

- (b) No, Sir. The time table is followed in every Kendriya Vidyalaya (KV) as per Kendriya Vidyalaya Sangathan's Guidelines.
 - (c) Does not arise.
- (d) Biometric system is not installed in all KVs. However, in some KVs including KV, Pitampura, biometric system is in place, but as the system does not remain in order at times, manual system of maintaining attendance in Register (Attendance Register) is in practice in all KVs, including KV, Pitampura.
- (e) and (f) No, Sir. Principals are empowered to appoint teachers on contractual basis as and when the regular teacher goes on leave or in case of the post falling vacant so that the teacher student ratio is not affected and there is no deterioration in quality of teaching-learning process.

Unrecognized universities

- 314. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government is aware that there are some universities which are running in the country without recognition of UGC;
 - (b) if so, the details thereof and the number of such universities;
 - (c) the manner in which they are running;
- (d) whether it is a fact that these universities are indulging in appointment of lecturers more than the sanctioned strength and grant-in-aids;
 - (e) if so, the detail thereof; and
 - (f) the action being initiated by Government on such universities?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) Yes Sir. As per information available with the University Grants Commission (UGC), there are 21 Fake Universities which have been listed in the UGC list of Fake Universities and are functioning in contravention or violation

of the UGC Act, 1956 in different parts of the country. The lists of Fake Universities/ unrecognized institutions are available on the UGC website www.ugc.ac.in. In addition the Bhartiya Shiksha Parishad, Lucknow, U.P. is also not recognized by the UGC under Section 2(f) of the UGC Act.

According to the UGC, some institutions are offering Undergraduate/Postgraduate degrees in various subjects which are not established under either Central/State or UGC Act and hence these Fake Universities do not have right to confer/grant any degree.

- (d) and (e) No information is available with the UGC.
- (f) As per the information received from the UGC, some of the action taken by UGC against these Fake Universities are as follows:
- (i) For the awareness of general public/students/parents, the UGC puts up the list of fake institutions on its website. All self-styled unrecognized and unapproved institutions are cautioned that running of Undergraduate and Postgraduate degree courses and giving misleading advertisements shall attract severe action under the provisions of appropriate laws including the UGC Act and the Indian Penal Code, etc.
 - (ii) Cases have also been filed in various courts by UGC against fake universities/institutions.
 - (iii) The UGC in the interest of general public/students defends the cases in the court. Action relating to closing down the fake institution is to be taken by the concerned State Government and local authorities.
 - (iv) The UGC has also written to the Vice-Chancellor/Director/In-charge of the 21 fake universities to close down the fake institutions immediately.
 - (v) Reminder letters to the State/UT Principal Secretaries/Education Secretaries have been issued to take the appropriate action against the Fake Universities located in their jurisdiction.

Universalisation of elementary education

- 315. SHRI RAVI PRAKASH VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether, by March 31, 2015, elementary education was meant to be universalised;